

**सूचना और प्रसारण मंत्रालय में उपमंत्री
(कुमारी कुमुदबेन एम० जोशी) :**

(क) किसी वैज्ञानिक अध्ययन के अभाव में यह कहना कठिन है कि गांवों में अपराधों में कथित वृद्धि का कारण मनोरंजन के स्वस्थ साधनों का अभाव है।

(ख) और (ग) गांवों में छोटे सिनेमाघर खोलने के लिए छठी योजना में कोई अलग प्रावधान नहीं है। तथापि, राष्ट्रीय फिल्म विकास निगम ग्रामीण क्षेत्रों में सिनेमाघरों के निर्माण की संभाव्यता पर विचार करता है और इस प्रयोजन के लिए आसान शर्तों पर ऋण प्रदान करता है।

**Demand from A. P. High Court
Advocates Association to reduce
Court Fees**

4894. SHRI R. K. MHALGI:
SHRI AMAR ROYPRADHAN

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether demand has been made in December last in Andhra Pradesh High Court Advocates' Association function that court fees should be minimal in suits involving individuals against the State because the legal battle was not between two equals;

(b) Government's reaction thereto and action taken; and

(c) if no action taken, the reasons thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR):
(a) to (c). Government have no authentic information on the demand said to have been made in December last in Andhra Pradesh Advocates' Asso-

ciation Function. The position is being ascertained from the State Government. The subject "fees taken in all courts except the Supreme Court" occur as entry No. 3 of the State List in the Seventh Schedule to the Constitution and hence primarily the responsibility of the State Governments. The suggestion of the Law Commission that court fees may be abolished or reduced was taken up with the State Governments in 1975, and none of the States was agreeable to reduce the court fees.

**Inadequate coverage by Television/
All India Radio regarding Spee-
ches activities of Political
Parties**

4895. SHRI R. K. MHALGI:
Will the Minister of INFORMA-
TION AND BROADCASTING
be pleased to state:

(a) whether Government are aware that complaints are made from time to time regarding the policy of giving inadequate coverage adopted by the TV/AIR in the matter of speeches activities of various political parties or their leaders;

(b) if so, whether administrative arrangement exists whereunder all such complaints are looked into impartially and at the proper level;

(c) if so, the nature of these arrangements; and

(d) the specific complaints which were voiced by the various parties and individuals in the last six months and the views taken by Government in respect of each of them?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI KUMUD BEN JOSHI):
Policy guidelines to the official Media Units stipulate that dissemination of information, news and comments should be done in a fair,